

STATEMENT RE : LONG TERM  
FISCAL POLICY

[English]

THE MINISTER OF FINANCE  
(SHRI VISHWANATH PRATAP SINGH):  
In my Budget Speech earlier this year I  
had indicated that the Government will  
be moving towards the formulation of a  
long Term Fiscal Policy co-terminous  
with the Plan. The Seventh Plan was  
placed in the House a few days ago. It is  
my privilege to place the Government's  
Paper on Long Term Fiscal Policy before  
the House today. [Placed in Library. See  
No. LT 1760/85]

The basic purpose of this document is  
to impart a perspective to our annual  
exercises of Budget making. The Govern-  
ment's views on this matter are now be-  
fore you. I look forward to a full and  
vigorous debate on this subject in Parliam-  
ent and in the country.

As the Hon'ble Members would no  
doubt wish to study the document them-  
selves, I will not take their valuable time  
by going over its contents. However, I  
would like to take this opportunity to  
thank the Hon'ble Members for the trouble  
they have taken in giving us the benefit  
of their views in discussions in the  
meetings of Consultative Committee and  
other fora on this subject. I may add  
that I have benefited greatly from the dis-  
cussions that I have had with economists,  
labour leaders, industrialists and represen-  
tatives of agriculturists on this subject.

PROF. MADHU DANDAVATE : Sir,  
since this document has far-reaching  
effects, I demand that under rule 193 a  
discussion should be held. Tomorrow is  
the last day.

MR. DEPUTY-SPEAKER : Discussion  
on what ?

PROF. MADHU DANDAVATE : On  
this statement on the fiscal policy.

MR. DEPUTY-SPEAKER : Statement,  
we cannot. Shri Sodi.

PROF. MADHU DANDAVATE :  
What is this, Sir ? You do not make any  
observation.

MR. DEPUTY-SPEAKER : Discussion  
on this statement we cannot allow.

PROF. MADHU DANDAVATE : I am  
only saying that under rule 193 you may  
consider... (Interruptions)

MR. DEPUTY-SPEAKER : You give  
in writing, we will see.

PROF. MADHU DANDAVATE : I  
have given in writing and then I spoke,  
Sir.

MR. DEPUTY-SPEAKER : We will  
see it.

MATTERS UNDER RULE 377

[Translation]

- (i) Need to provide a hand-pump for  
drinking water in every ward of  
Bastar district in Madhya Pradesh

SHRI MANKURAM SODI (Bastar) :  
Mr. Deputy Speaker, Sir, I want to raise  
the following matter in the House under  
Rule 377 :

In district Bastar of Madhya Pradesh,  
the drinking water facility has not been  
provided fully so far. There are 3388  
villages in Bastar and in majority of them,  
there is only one well or handpump and  
there are villages where there is not a  
single well or handpump. The villages are  
spread over a vast area. Even now the  
villagers in many villages have to trudge  
at distance of two to three kms to fetch  
water, that also not from a well or a  
handpump but from some river or a  
drain containing dirty water. By drinking  
contaminated water they fall victim to  
many diseases. We have been observing  
for the last two years that with the onset  
of rains many diseases break-out and  
hundreds of Adivasi men, women and  
children die of diarrhoea vomiting, dysen-  
tery etc. South Bastar is more affected